

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAB GLOBAL ENTERTAINMENT MEDIA PRIVATE LIMITED**

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Sab Global Entertainment Media Private Limited
2.	Date of incorporation of Corporate Debtor	25/03/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U22219MH2013PTC241296
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 187, 1st Floor, Citi Mall New Link Road, Andheri West, Mumbai City, MH-400053 India
6.	Date of closure of Insolvency Resolution Process	09.12.2022
7.	Liquidation commencement date of Corporate Debtor	09.12.2022
8.	Name and registration number of the insolvency professional acting as liquidator	Mukesh Verma IBBI/IPA-001/IP-P01665/2019-2020/12522
9.	Address and E-mail of the liquidator, as registered with the Board	Address: B-1506, Avenue 2, Sunteck City, ODC, Goregaon West, Mumbai Suburban, Maharashtra-400104 Email Id: ip.mukeshverma@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B-1506, Avenue 2, Sunteck City, ODC, Goregaon West, Mumbai Suburban, Maharashtra-400104 Email Id: sgempl.ip.mv@gmail.com
11.	Last date for submission of claims	08.01.2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court- I has ordered the commencement of liquidation of the **Sab Global Entertainment Media Private Limited** on **09.12.2022**. The Hon'ble NCLT appointed the undersigned as Liquidator on 09.12.2022.

The stakeholders of **Sab Global Entertainment Media Private Limited** are hereby called upon to submit their claims with proof on or before 08.01.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.


Mukesh Verma
Liquidator of Sab Global Entertainment Media Private Limited
IBBI/IPA-001/IP-P01665/2019-2020/12522

Date: 11.12.2022
Place: Mumbai